

ITEM NO.3

REGISTRAR COURT. 1

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 1289-1290/2025

SMT. RAKESH BALA ANEJA . & ORS.

Appellant(s)

VERSUS

SMT. SUSHIL BAJAJ (DEAD)

Respondent(s)

IA No. 9615/2025 - APPLICATION FOR SUBSTITUTION

WITH

C.A. No. 1328/2025 (III-A)

IA No. 9759/2025 - APPLICATION FOR SUBSTITUTION

Date : 03-02-2026 These matters were called on for hearing today.

For Appellant(s) : Ms. Charu Mathur, AOR

Ms. Shriya Maini, AOR
Mr. Rajive Maini, Adv.
Mr. Neeshu Chandpuriya, Adv.

For Respondent(s) :

Mr. Vikas Mehta, AOR
Mr. Vaishnav Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 1289-1290/2025

Ld. Counsel for the appellant has filed an application seeking substitution of the legal representatives of deceased sole respondent. Same being in time, is allowed. Let cause title be amended accordingly.

Contd...

Counter affidavit, if any, by legal representative no.1.5 be filed within 30 days from today itself.

Registry to issue notices to the remaining legal representatives.

List again on 09.03.2026.

C.A. No. 1328/2025

Ld. Counsel for the appellant has filed an application seeking substitution of the legal representatives of deceased respondent no.1. Same being in time is allowed. Let cause title be amended accordingly. Issue notice to the legal representatives of said deceased respondent.

Ld. counsel for the appellant to take fresh steps by 10.02.2026 with regard to service on respondent nos.2 to 4.

List again on 09.03.2026.

Copy of this Record of proceeding be furnished to the concerned ld. Advocate-on-record for information and compliance.

SUJATA SINGH
Registrar

HJ